

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/GT/2016

Subject : Determination of tariff for the period 2014-19 in respect of 1200 MW Teesta III Hydroelectric Project.

Date of hearing : **22.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Teesta Urja Limited

Respondents : PTC India Limited and others

Parties present : Shri Ankur Gupta, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Ms. Swati Jindal, TUL
Ms. Raveena Dhamija, Advocate, PTC
Ms. Catherine Ayallore, Advocate, PTC
Shri M.G. Ramachandran, Advocate, Rajasthan Discoms
Ms. Anushree Bardhan, Advocate, Rajasthan Discom
Ms. Poorva Saigal, Advocate, Rajasthan Discom
Ms. Swapna Seshadri, Advocate, PSPCL & HPPC
Ms. Parichita Chowdhary, Advocate, PSPCL & HPPC
Shri Manish Garg, UPPCL

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that there has been delay on the part of the petitioner to submit the revised tariff forms as prescribed under the 2014 Tariff Regulations, since the clearance from the Comptroller and Auditor General of India with regard to audited books of accounts of the Petitioner's Company was received only during December, 2017. He accordingly prayed for grant of four weeks time to file the revised tariff forms. Learned counsel further submitted that it has filed the additional information in compliance with the direction of the Commission vide interim tariff order 23.5.2017.

2. The learned counsel for the respondent, Discoms of Rajasthan submitted that the decision as to whether the Rajasthan discoms should procure power from the generating station of the petitioner at the rate determined by the Central Commission is pending for consideration before the Rajasthan Electricity Regulatory Commission (RERC). He accordingly submitted that the tariff to be determined by the Central Commission would be subject to the final decision of the RERC. Similar submissions were made by the learned counsel appearing for the discoms of the State of Punjab and Haryana.

3. The representative of UPPCL submitted that UPERC had approved the PPA for procurement of power from the generating station. He however, stated that petitioner may consider reduction in the tariff for the power procurement from the generating station.



4. The Commission after hearing the parties directed the petitioner to file the duly audited revised tariff forms as per the actual COD, on affidavit, on or before, 6.7.2018.
5. Matter shall be listed for hearing on **7.8.2018**.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

